

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).7498/2017

(Arising out of impugned final judgment and order dated 05-07-2016 in SA No.430/2016 passed by the High Court Of Judicature At Allahabad)

JAI KARAN SINGH

Petitioner(s)

VERSUS

STATE OF UP & ORS.

Respondent(s)

Date : 13-10-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HEMANT GUPTA
HON'BLE MR. JUSTICE SUDHANSHU DHULIAFor Petitioner(s) Mr. S.R. Singh, Sr. Adv.
Mr. Sushant Kumar Yadav, Adv.
Mr. Ajay Yadav, Adv.
Mr. Prateek Yadav, Adv.
Mr. Mangal Prasad, Adv.
Mr. Prithvi Yadv, Adv.
Mr. Gaurav Lomes, Adv.
Mr. Rahul Ranjan Singh, Adv.
Mr. Syed Mohd. Muztaba, Adv.
Mr. Ankur Yadav, AORFor Respondent(s) Mr. Harshit Gupta, Adv.
Mr. Krishnanand Pandeya, AOR

Mr. Rakesh Mishra, AOR

Mr. Manoj K. Mishra, AOR
Mr. Umesh Dubey, Adv.
Mr. Lav Mishra, Adv.
Ms. Kiran Pandey, Adv.
Mr. Sudhir S. Rawat, Adv.
Mr. Onkar Singh, Adv.UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the respondent/State, list after two weeks.

(ARJUN BISHT)
COURT MASTER (SH)(RENU BALA GAMBHIR)
COURT MASTER (NSH)